

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)
APPEAL NO. 349 OF 2018

Dated: 30th April, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Organisation of Indian Engineering Industries **Appellant(s)**

Vs.

West Bengal Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant (s) : Mr. Parinay Deep Shah
Ms. Ritika Singhal
Ms. Surabhi Pandey

Counsel for the Respondent (s) : Mr. Pratik Dhar, Sr. Adv.
Mr. C.K.Rai
Mr. Sachin Dubey for R-1

Mr. Vishrov Mukherjee
Ms. Ameya Vikram Mishra for R-2

ORDER

The learned senior counsel, Mr. Pratik Dhar, appearing for the first Respondent, submitted that, they do not propose to file reply on behalf of the first Respondent in this case and, further, submitted that, they will file written submission during the course of hearing, if required.

The learned counsel for the second Respondent submitted that, they have already filed their reply in this case.

The learned counsel, Mr. Parinay Deep Shah, appearing for the Appellant prays for another two week's time to comply with the Order dated 19.03.2019 of this Tribunal i.e. to file his rejoinder to the reply filed by the counsel for the second Respondent.

Submissions of the counsel for the Respondent Nos. 1 and 2 and the Appellant, as stated supra, are placed on record.

Time is granted to the counsel for the Appellant to comply with the Order dated 19.03.2019 of this Tribunal. He is permitted to do the needful on or before

13.05.2019 along with necessary application for condonation of delay in filing the rejoinder, after duly serving the same to the counsel for the second Respondent.

List the matter on **22.05.2019**, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(Ravindra Kumar Verma)
Technical Member

vt/kt

(Justice N.K. Patil)
Judicial Member